

ITEM NO.12+13

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.961/2021

NEIL AURELIO NUNES & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With appln.(s) for IA No.107531/2021-EX-PARTE AD-INTERIM RELIEF and IA No.107530/2021-EXEMPTION FROM FILING AFFIDAVIT, IA No.117671/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No.110006/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.117669/2021 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS)

WITH W.P.(C) No.967/2021 (X)

(With appln.(s) for EXEMPTION FROM FILING AFFIDAVIT ON IA 107613/2021, EX-PARTE AD-INTERIM RELIEF ON IA 107614/2021, PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 110016/2021)

W.P.(C) No.1002/2021 (X)

(With appln.(s) for STAY APPLICATION ON IA 111778/2021)

W.P.(C) No.1021/2021 (X)

W.P.(C) No.1105/2021 (X)

(With appln.(s) for IA No.127675/2021 - EX-PARTE STAY and IA No.127676/2021 - EXEMPTION FROM FILING AFFIDAVIT)

Date : 25-11-2021 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Arvind Datar, Sr Adv.
WP 961/21, 967/21 & Dr. Charu Mathur, AOR

1105/21

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Mr. Vishal Meghwal, Adv.

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Mr. Vivek Singh, AOR

For Respondent(s)

Mr. Tushar Mehta, SG
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WP 1105/21

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WP 967/2021

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Mr. Mukul Lather, Adv.

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Ms. Vijay Laxmi, Adv.

Mr. Shashank Ratnoo, Adv.
Mr. Vikram Hegde, AOR

Mr. Apoorve Karol, Adv.
Ms. Mithu Jain AOR
Mr. Kartikay Trivedi, Adv.

Mr. Subodh S. Patil, AOR
Mr. Shrirang Choudhari, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Mr Tushar Mehta, Solicitor General, who appears on behalf of the Union of India with Mr K M Nataraj, Additional Solicitor General states that the Union government has taken a considered decision to revisit the criteria for determining the economically weaker sections in terms of the provisions of the Explanation to Article 15 of the Constitution inserted by the Constitution (103rd Amendment) Act 2019.
- 2 The Solicitor General states that a period of four weeks would be required for this exercise and pending its conclusion, the date for counseling shall stand postponed in view of the assurance which was tendered at an earlier stage of these proceedings.
- 3 In view of the above position, the hearing of the proceedings shall be listed on 6 January 2022.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Court Master